## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA 153/2000

New Delhi this the 27th day of January, 2000

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)



Shri H.C.Jatav, IPS(Retd.), E-7/2, Vasant Vihar, New Delhi-57

(By Advocate Shri S.K.Gupta )

.. Applicant

## Versus

Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi.

.. Respondents

## ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant seeks a direction to conclude the departmental enquiry pending against him as expeditiously as possible.

- 2. We have heard Shri Gupta, applicant's counsel who states that a departmental enquiry was instituted against the applicant by Memo.dated 18.3.1992, and the Inquiry Officer in his report dated 23.3.1998(Ann.A.1) held that none of the charges were proved against him, upon which the disciplinary authority vide his order dated 15.10.1998(Annexure A-2) communicated the reasons for his dis-agreement with the inquiry officer's report, and asked the applicant to submit a representation, if any, to which applicant has submitted his representation on 14.12.98(Ann.A.6) but so far no final orders have been passed and meanwhile applicant has retired on superannuation as far back as 31.3.1992.
- 3. In the event that the disciplinary authority has still not passed appropriate orders on applicant's aforesaid representation dated 14.12.98, he is called upon to do so in accordance with rules and instructions within two months from the date of receipt of a copy of this order under intimation to the applicant.
- O.A. stands disposed of accordingly. No costs.

Let a copy of OA enclosed along with this order.

(Smt. Lakshmi Swaminathan)

Member (J)

(S.R. Adige )
Vice Chairman(A)